

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 29 of 2020)

[Vasantkumar Sanmukhdas Chandwani Vs. State of Maharashtra through Akot Fail P.S., Akola]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri Girish Dipwani, Advocate for the applicant
Shri Ambarish Joshi, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Dipwani, learned Advocate for the
applicant and Shri Joshi, learned Additional Public
Prosecutor for the State.

2. Looking to the allegations in the report, the
applicant is not entitled for interim protection.
3. Issue notice to the non-applicant.
4. Shri Joshi, learned Additional Public Prosecutor
waives notice for the non-applicant/State and seeks time
to file reply.
5. List this matter after two weeks.

JUDGE

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